

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

Page No. 1

OA/TA/RA/CCR No. 2574/90 19
Shri S.C. Singh MP 3124/90 V.P. Sharma, A.K. Bhardwaj
APPLICANT(S) COUNSEL

VERSUS
Union of India & Others
RESPONDENT(S) COUNSEL

Date	Office Report	Orders
		<p>MP 3124/90</p> <p>7.12.1990.</p> <p>Present: Shri V.P. Sharma, Shri A.K. Bhardwaj, Counsel for the applicant.</p> <p>Heard the learned counsel for the applicant on MP 3124/90. The prayer contained in this MP is that OA 2574/90 be retained at the Principal Bench for adjudication on the ground that the cause of action has arisen at Rewari, which is 83 Kms. away from the Delhi Bench, while it is about 400 Kms. away from the Chandigarh Bench. The applicant has stated that it will be convenient for him to pursue his case at the Principal Bench at Delhi and not at Chandigarh.</p> <p>2. For the reasons mentioned in the MP, this OA may be retained at the Principal Bench. List the case before Court No. III on 10.12.1990.</p>

Shri J
(P.K. KARTHA)
VICE CHAIRMAN(J)

Date	Office Report	Orders
		<p>10.12.1990</p> <p>Present : Shri V.P. Sharma, counsel for the applicant.</p> <p>The learned counsel for the applicant seeks permission to withdraw the application. The O.A. is dismissed as withdrawn with liberty to file a fresh application, if so advised.</p> <p><i>[Signature]</i> (T.S. OBEROI) MEMBER (J)</p> <p><i>[Signature]</i> (KAUSHAL KUMAR) VICE-CHAIRMAN</p>